

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP No. 422/2016**

**IN THE MATTER OF:**

**M/s Bank of Baroda**

**.... APPLICANT / PETITIONER**

**Vs**

**M/s Metaphor Exprots Pvt. Ltd.**

**.... RESPONDENT**

**SECTION:**

**Under Section 433(e) and 434, 439**

**Order delivered on 19.09.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER**

**:- Ms. Priyadarshini Verma, Adv.**

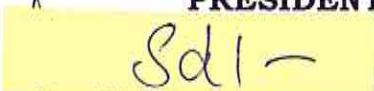
**For the RESPONDENT**

**:- Ms. Swati Shukla & Ms. Monika Singh, Advocates**

**ORDER**

On the request made on behalf of the petitioner, hearing is deferred to 26<sup>th</sup> September, 2017. No further adjournment shall be granted.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**

19.09.2017  
V. Sethi